

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 107
CP (IB) No. 49/CB/2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mogli Labs (India) Pvt. Ltd.
V/S

.....Applicant

Jagabandhu Enterprisers Pvt. Ltd.

....Respondent

Order delivered on 18/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicants

Mr. Shaswat Kumar Rout, Adv
Mr. Vinod Kr. Chaurasia, Adv
Mr. Iswar Ch. Mohapatra, Adv

For the Respondent

Mr. Srinibash Satapathy, Adv. a/w.
Mr. Rajendra Kumar Barik, Adv.

ORDER

This is an application filed by the Operational Creditor, Mogli Labs (India) Pvt. Ltd. under Section 9 of the IBC, 2016 for initiation of the Corporate Insolvency Resolution Process ('CIRP') against the Corporate Debtor, namely, Jagabandhu Enterprisers Pvt. Ltd.

We have heard the learned counsel, Mr. Shaswat Kumar Rout appearing for the Applicant/Operational Creditor.

Learned counsel, Mr. Srinibash Satapathy appears for the Respondent/Corporate Debtor.

Settlement talks are in final stage, to allow the parties to settle the matter amicably in the interest of justice, list the matter on 29.08.2024.



Kaushalendra Kumar Singh
Member (Technical)



Deep Chandra Joshi
Member (Judicial)